

**GOVERNMENT OF INDIA  
MINES AND MINERALS  
LOK SABHA**

UNSTARRED QUESTION NO:14  
ANSWERED ON:24.07.2000  
ILLEGAL MINING OF BAUXITE  
RAMANAND SINGH

**Will the Minister of MINES AND MINERALS be pleased to state:**

- (a) whether the period of some of the leases granted for mining of Bauxite in Satna district of Madhya Pradesh has expired and the lease holders are undertaking illegal mining;
- (b) if so, whether the precious forest reserves are depleting as a result thereof; and
- (c) if so, the steps taken or proposed to be taken by the Government for controlling of such illegal mining?

**Answer**

THE MINISTER OF YOUTH AFFAIRS, SPORTS AND MINES (SHRI SUKHDEV SINGH DHINDSA)

(a) to (c): Instances from time to time are brought to the notice of the Central Government that mining is being continued by the mining lease holders in the States (including State of Madhya Pradesh) after expiry of mining leases. Under Rule 24A of Mineral Concession Rules (MCR), 1960, if the mining lease holder applies for renewal of mining lease within the prescribed time, he can continue mining operations even after expiry of the mining lease period till the State Government passes order on the renewal of mining lease application.

As per information furnished by Indian Bureau of Mines, a subordinate office of the Ministry of Mines, eleven bauxite mining leases are working in Satna district of Madhya Pradesh wherein mining lease period has expired.

Controlling of illegal mining falls under the purview of the State Governments. To strengthen their hands, recently the Mines and Minerals (Development & Regulation) (MMDR) Act, 1957 has been amended to delegate powers to State Governments to frame rules for preventing illegal mining etc.